

TO BE PUBLISHED IN PART II SECTION 3(II) OF THE GAZETTE
OF INDIA.

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 18th November, 1999.

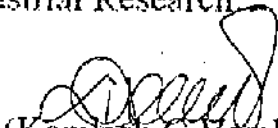
NOTIFICATION
INCOME TAX

No. It is hereby notified for general information that the organisations mentioned below have been approved by the Central Government for the period mentioned against their names, for the purpose of clause (ii) of sub-section (1) of section 35 of the Income tax Act, 1961, read with Rule 6 of the Income tax Rules, 1962 under the category "Institution" subject to the following conditions:-

- i) The notified Institution shall maintain separate books of accounts for its research activities;
- ii) The notified Institution shall furnish the Annual Return of its scientific research activities to the Secretary, Department of Scientific & Industrial Research, 'Technology Bhawan', New Mehrauli Road, New Delhi-110016 for every financial year on or before 31st May of each year;
- iii) The notified Institution shall submit, on behalf of the Central Government, to (a) the Director General of Income tax (Exemptions), 10 Middleton Row, 5th Floor, Calcutta-700071 (b) the Secretary, Department of Scientific & Industrial Research, and (c) the Commissioner of Income tax/Director of Income tax (Exemptions), having jurisdiction over the organisation, on or before the 31st October each year, a copy of its audited Annual Accounts and also a copy of audited Income & Expenditure Account in respect of its research activities for which exemption was granted under sub-section (1) of section 35 of Income tax Act, 1961 in addition to the return of income tax to the designated assessing officer.

<u>S No.</u>	<u>Name of the organisation approved</u>	<u>Period for which Notification is effective</u>
1.	<u>Indraprastha Cancer Society and Research Centre, Q-5A, Jangpura Extension, New Delhi-110014 (F.No 203/30/99-ITA-II)</u>	1.4.99 to 31.3.2002
2.	<u>Bhartiya Vidyā Bhawan, K.M. Munshi Marg, Mumbai-400007 (F.No203/28/99-ITA-II)</u>	1.4.99 to 31.3.2000
3.	<u>Institution of Engineers (India), 8 Gokhale Road, Calcutta-700020 (F.No203/20/99-ITA-II)</u>	1.4.99 to 31.3.2001
4.	<u>Indian Academy of Sciences, C.V.Raman Avenue, P. B. No. 8005, Bangalore-560080 (F.No 203/27/99-ITA-II)</u>	1.4.99 to 31.3.2000

Notes: The notified Institutions are advised to apply in triplicates and well in advance for renewal of the approval, to the Central Government through the Commissioner of Income tax/Director of Income tax (Exemptions) having jurisdiction. Three copies of the application for renewal of approval shall also be sent directly to the Secretary, Department of Scientific and Industrial Research.


(Kamlesh C. Varshney)

Under Secretary to the Govt. of India

Notification No. 11124

To,

The Manager,
Govt. of India Press,
Mayapuri, New Delhi

Copy forwarded to:

1. The applicant organisations.
2. The Director General of Income tax (Exemptions), Calcutta.
3. Comptroller & Auditor General of India

4. The Director, Department of Scientific and Industrial Research,
'Technology Bhawan', New Mehrauli Road, New Delhi-110016
5. The Director of Income tax (Exemptions), New Delhi, Mumbai,
Calcutta and Commissioner of Income Tax, Karnatka-II
6. The concerned files.
7. The Guard file


(Kamlesh C. Varshey)

Under Secretary to the Govt. of India

भारत के राजपत्र भाग 11 खण्ड 3§ iii§ में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली: दिनांक नवंबर, 1999

अधिसूचना
आयकर

सं० सर्वसाधारण की जानकारी के लिए यह अधिसूचित किया जाता है कि केन्द्र सरकार आयकर नियमावली, 1962 के नियम 6 के साथ पठित आयकर अधिनियम, 1961 की धारा 35 की उपधारा§ 1§ के खण्ड§ iii§ के प्रयोजनार्थ नीचे उल्लिखित संगठनों को उनके नाम के सामने उल्लिखित अधि० के लिए "संस्था" श्रेणी के अन्तर्गत निम्नीलिखित शर्तों के अधीन अनुमोदित करनी है:-

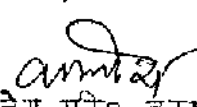
- § i§ अधिसूचित संस्था अपनी अनुसंधान गतिविधियों के लिए अलग लेखा बही रखेगी ;
- § ii§ अधिसूचित संस्था हर एक वित्त वर्ष के लिए अपनी वैज्ञानिक अनुसंधान गतिविधियों की वार्षिक रिपोर्ट प्रतिवर्ष 31 मई को अथवा उससे पहले सीचव, वैज्ञानिक एवं औद्योगिक अनुसंधान विभाग, प्रौद्योगिकी भवन, न्यू महरौली रोड, नई दिल्ली-110016 को प्रस्तुत करेगी;
- § iii§ अधिसूचित संस्था केन्द्र सरकार की तरफ से नामित कर निर्धारण अधिकारी को आयकर की विवरणी प्रस्तुत करने के अलावा अपने लेखा परीक्षित वार्षिक लेखों की एक प्रति तथा अपनी अनुसंधान गतिविधियों जिसके लिए आयकर अधिनियम, 1961 की धारा 35 की उपधारा§ 1§ के अन्तर्गत छूट प्रदान की गई थी, के संबंध में आय और व्यय खाते की लेखा परीक्षा की एक प्रति प्रतिवर्ष 31 अक्टूबर को अथवा उससे पहले संगठन पर अधिकार क्षेत्र वाले कक्ष आयकर महानिदेशक§ छुट§, 10 मिडलटन रॉ,

5वां तल, कलकत्ता-700071। ^{विभाग} सचिव, वैज्ञानिक एवं औद्योगिक
अनुसंधान ^{विभाग} आयकर आयुक्त/आयकर निदेशक छूट को प्रस्तुत करेगी।

क्रम सं०	अनुमोदित संगठन का नाम	अवधि जिसके लिए अधिसूचना प्रभावी है
1.	इन्द्रप्रस्थ कैंसर थोसाइटी एंड रिसर्च सेन्टर, ब्लू-5ए, जंगपुर एक्सटेंशन, नई दिल्ली-110014। फा० सं० 203/ 30/99-आयकर नि०-11।	1.4.99 से 31.3.2002
2.	भारतीय विधा भवन, के एम मुन्शी मार्ग, मुम्बई-40007। फा० सं० 203/28/99- आयकर नि०-11।	1.4.99 से 31.3.2000
3.	इन्स्टीट्यूशन आफ इंजीनियर्स इंडिया, B, गोखले रोड, कलकत्ता-700020 । फा० सं० 203/20/99-आयकर नि०-11।	1.4.99 से 31.3.2001
4.	इन्डियन एकादमी आफ साइंसिज, सी०वी० रामन एवेन्यू, पी०बी० न० 8005, बंगलौर-560080 । फा० सं० 203/27/99-आयकर नि०-11।	1.4.99 से 31.3.2000

टिप्पणी:- अधिसूचित संस्थाओं को यह सलाह दी जाती है कि वे अनुमोदन
के नवीकरण हेतु तीन प्रतियों में और पहले ही अपने क्षेत्राधिकार
में आने वाले आयकर आयुक्त/आयकर महा निदेशक छूट के माध्यम
से केन्द्र सरकार को आवेदन करें। अनुमोदन के नवीकरण के लिए
आवेदन पत्र की तीन प्रतियां सचिव, वैज्ञानिक और औद्योगिक
अनुसंधान विभाग को भी सीधे भेजी जाएंगी।

अधिसूचना सं० 11124
सेवा में,
प्रबंधक, भारत सरकार प्रेस,


कमलेश सी० वाघेरेय
अवर सचिव, भारत सरकार